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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A.No.10/94

New Delhi, this the 6th day of January, 1994.

Hon'ble Mr Justice S.K.Dhaon, Vice Chairman
Hon'ble Mr B.N.Dhoundiyal, Member(A).

Mr J.P.Gupta,
Telephone Operator Grade II,
A.F.Sig.Centre, New Delhi
r/o 78-6, Sector IV, DIZ Area,
New Delhi. Applicant.
(by Shri P.L.Sethi, Advocate)

vs.

Union of India
through the Commanding Officer,
AF Sig Centre, Sena Bhawan,
New Delhi. Respondent.

ORDER (ORAL)

Per S.K.Dhaon, Vice Chairman

The prayer is that the recommendations of the Departmental Promotion Committee as regards the petitioner, which have been kept in a sealed cover, may be directed to be opened.

2. According to the petitioner, himself, a complaint was filed with the Director of Enforcement in a competent Court and in these proceedings, the testimony of one witness has been examined. The contention is that the proceedings in the criminal Court are going on for the past 8 years.

3. The department does not have any control over proceedings of a competent Court, therefore, it cannot be said that the proceedings are not being completed on account of the fault of the department. We may note that in this O.A., the

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concerned Court has not been impleaded as one of the respondents. The petitioner is not entitled to any relief. The application is rejected summarily.

B.N.Dhundiyal
(B.N.Dhundiyal)
Member(A).

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman